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Title: Need to set up a new High Court for Andhra Pradesh.

SHRI B. VINOD KUMAR (KARIMNAGAR): Telangana State has been carved out by the Andhra Pradesh State Reorganisation Act, 2014. Section 30 of the Act states:

"The High Court of Judicature at Hyderabad shall be the common High Court for the State of Telangana and the State of Andhra Pradesh till a separate High Court for the State of Andhra Pradesh is constituted under article 214 of the Constitution."

Section 31 of the Act specifies that there shall be a separate High Court for the State of Andhra Pradesh.

Hence, I urge upon the Government of India to take immediate steps for establishing a new High Court for Andhra Pradesh.